

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH**

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**Original Application No. 427 of 2003**

**Wednesday, this the 29<sup>th</sup> day of July, 2009**

**Hon'ble Mr. Ashok S. Karamadi, Member (J)  
Hon'ble Mrs. Manjulika Gautam, Member (A)**

1. R.S. Shukla a/a 58 years, s/o Sri K.N. Shukla, r/o T-30-C Railway Colony, Dehradoon.
2. S.C. Shukla a/a 62 years s/o late R.P. Shukla, r/o 32 Azad Nagar, Moradabad.
3. M.A. Naqvi a/a 66 years, r/o Behind Police Station, Mogalpura, Moghal Sarai.

**Applicants**

**By Advocate: Sri T.S. Pandey**

**Vs.**

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Moradabad.
3. Senior Divisional Personal Officer, Northern Railway, Moradabad.
4. Jaspal Singh S/o Sri Mangal Singh, Chief Inspector Ticket, Northern Railway, Moradabad, through D.R.M., Northern Railway, Moradabad.
5. Anokhey Lal, s/o not known, r/o 3/47 Brijdham Colony, Behind Aryasamaj Temple, Railway Harthala Colony, Moradabad.

**Respondents**

**By Advocates: Sri Amit Sthalekar (for respondent No. 1 to 3)  
Sri S.K. Tyagi (for respondent No. 4 & 5)**

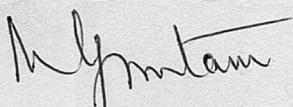


**ORDER**

**By Hon'ble Mr. Ashok S. Karamadi, J.M.**

Heard Sri T.S. Pandey, learned counsel for the applicants and Sri S.K. Pandey holding brief of Sri Amit Sthalekar, counsel for the respondents.

2. Having regard to the facts and circumstances of the case, and relief sought by the applicant, on notice the respondents have filed the Counter Affidavit along with the documents such as annexure C.A.-1 dated 04.06.2003 by which the grievance of the applicant was considered by the respondents. With regard to the contention of the applicants that the benefits which are given to respondent No. 4 shall be extended to the applicants, we do not find any justification in that contention having regard to the fact that the respondents have stated that the said benefits were erroneously given to respondent No. 4, therefore, steps were taken for correcting the same. As such, the applicants are not entitled for any relief. Accordingly, O.A. is dismissed. No costs.

  
[Manjulika Gautam]

Member 'A'

  
{Ashok S. Karamadi}

Member 'J'

/M.M/